

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-II**

Item No. 307  
(IB)-470(ND)/2017  
IA/3053/2020 CA/479/2019

**IN THE MATTER OF:**

**Amit Kumar Malik** ... **Applicant/Petitioner**

**Versus**

**M/s. Kindle Developers Pvt. Ltd.** ... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order Delivered on 25.09.2020**

**CORAM:**

**SHRI. CH. MOHD. SHARIEF TARIQ,**  
**HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Satish Rai, Mr. Abhay Kaushik, Advs. in  
C.A 1561/2019  
**For the R.P** : Mr. Prateek Kushwaha, Mr. K.V Sivaraman  
**For the Respondent** : Mr. Karan Luthra, Adv. for R-1 to R-4  
Mr. Manish Kaushik, Mr. Mishal Johri, Advs.  
In I.A. 3053/2020 for R-7 & R-12, Mr. Bharal  
Adv. in CA/479/2019, Mr. Nakul Mohta, Mr.  
Gourav Jain, Mr. Ashish Kumar, Advs. in  
CA/479/2019  
**For the CoC** : Mr. Santosh Kumar  
**For Noida Authority** : Mr. Rachi Mittal in CA/479/2019

**ORDER**

Renotify this case on 30<sup>th</sup> September, 2020

— Sd —

**(L. N. GUPTA)**  
**MEMBER (T)**

— Sd —

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (J)**